

made annually. Release of funds to State Governments and State Nodal Agencies is based on the proposals received and the progress achieved in on-going projects during the financial year.

The year-wise plan allocation to the Ministry during the last 3 years is as follows :

Year	Amount (in crores)
1992-93	128
1993-94	204
1994-95	225
Total	557

The total plan expenditure of the Ministry of Non-Conventional Energy Sources during the last 3 years i.e. 1992-93 to 1994-95 is about Rs. 528 crores.

The strategy of the Ministry is to give greater thrust to the development of grid quality power through non-conventional energy sources such as Wind, Small Hydro, Biomass and Solar Photovoltaic sources so that in the next plan period a sizeable part of the total installed electricity generation capacity is contributed by non-conventional energy sources. It is also proposed to increase the coverage of decentralised power and energy systems through programmes on a national basis, the State-wise priorities being determined by the resources and local conditions of the particular state and the region.

[English]

Financial Assistance to State Social Welfare Boards

*92. DR. RAMKRISHNA KUSMARIA : Will the PRIME MINISTER be pleased to state :

(a) whether the amount of financial assistance has been released to each of the State Social Welfare Boards during the current financial year;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIJLA

VERMA) : (a) The Government of India releases the funds directly to Central Social Welfare Board (CSWB). CSWB, in turn, releases funds to State Social Welfare Boards.

(b) An amount of Rs. 3058.94 lakhs has been released to State Social Welfare Advisory Boards under various schemes during the current year upto 31.1.1996.

(c) Question does not arise.

[Translation]

Photo I. Cards

*93. SHRI PANKAJ CHOWDHARY : Will the PRIME MINISTER be pleased to state :

(a) the number of voters in the country who have been issued photo Identity Cards so far and the number of voters who are yet to be issued such cards;

(b) whether despite two rounds of Photographs there has been inordinate delay in the distribution of Identity Cards;

(c) if so, the reasons therefor;

(d) whether any action has been taken by the Government for expeditious distribution of such Identity Cards; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) According to the information made available by the Election Commission, as on 19.1.96, 16,12,94,885 electors in the country (except Jammu and Kashmir) have been issued Photo Identity Cards and 42,10,09,201 electors are yet to be issued with defect-free Identity Cards.

(b) The Election Commission, after carefully monitoring the weekly progress reports and in view of the ground realities, has extended the time for issuance of Photo Identity Cards to all eligible electors upto 31st March, 1996.

(c) Does not arise.

(d) and (e). The Election Commission is taking all possible steps to get the work completed before the ensuing general elections.

Family Courts

*94. SHRI RAMPAL SINGH : Will the PRIME MINISTER be pleased to state :